

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/01336/2017

Chandigarh, this the 13th day of November, 2017

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Mahabir Prashad Passi, aged about 56 years, S/o Sh. Pyare Lal, working as HICC Ticket No.954, NDLS New Delhi, R/o H.No.63, Ward No.7, Himmatpura, Ambala Cantt. (Group-D).

....APPLICANT

(Present: Mr. Gaurav Sethi, Advocate)

VERSUS

1. Union of India through its General Manager, Ministry of Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Ambala Cantt.
3. The Senior Section Engineer, C&W Northern Railway, Ambala Cantt.
4. The Senior Section Engineer, C&W Coaching, Northern Railway, New Delhi.
5. Lalit S/o Sh. Raj Pal, Carriage Cleaner, Mechanical Department, Northern Railway, Ambala Cantt.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has issued legal notice dated 25.11.2016 (Annexure A-3), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable help, and without

expressing any opinion on merits, lest it may prejudice the case of either side, the main instant Original Application (OA) is disposed of with the direction to The Senior Section Engineer, C&W Northern Railway, (respondent no.3) to sympathetically consider and decide the prayer of the applicant contained in the indicated legal notice, by passing a speaking / reasoned order and in accordance with law, within a period of one month from the date of receipt of certified copy of this order.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR)
MEMBER (J)

Dated: 13.11.2017.

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